# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

# LOK SABHA UNSTARRED QUESTION NO. 5295

ANSWERED ON 05.04.2022

#### LOCAL SELF GOVERNMENT INSTITUTIONS IN KERALA

#### 5295. SHRI RAJMOHAN UNNITHAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether as per Government Order and draft rules, the Kerala Government has initiated the process of fintegrating the Commissionarate of Rural Development Department (CRD)/MGNREGA/DRDA (PAU) with the Local Self Government Institutions of Kerala when such line departments are abolished and/or form part of a new Department/LSGD, the functional nature and priorities may change accordingly, if so, whether the objectives of these Central schems may be derailed by the civic bodies with variant political motives and priorities;
- (b) whether the Government has noticed that there is concern over whether central funds will be affected as the Line Departments will be abolished as part of the Panchayati Raj Integration initiative in Kerala;
- (c) whether the Government has conducted any study and investigation or consequences of this State Government policy and if so, the details of outcome of the report; and
- (d) the details of suggestions/solutions to be given to the State Government on this issue?

### **ANSWER**

#### THE MINISTER OF STATE FOR PANCHAYATI RAJ

## (SHRI KAPIL MORESHWAR PATIL)

(a) to (d) As per the information furnished by the State Government of Kerala, the State and District Level administrative offices have been integrated only for functional purposes and there is no change in the institutions of local self government. Their functions will continue as they do at present. The State Government has also intimated that no department has been abolished. So, there is no reason for any concern over the receipt of expenditure of Central funds and implementation of Central schemes.